

their owners during each of the last three years;

(b) the amount of loss incurred by the so mismanaged industrial units each year by each unit; and

(c) action taken by Government to take over the management of the said mismanaged industrial units with a view to improving their working?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER) (a) to (c). In the last three calendar years, Government nominated Directors under Section 408 of the Companies Act, 1956 have been appointed—so as to prevent the affairs of a company being conducted in a manner oppressive to members of the company or prejudicial to the interest of the company or to public interest—in four companies in 1977 and three companies in 1979; Figures of year-wise losses incurred by these companies are not readily available.

Of the above seven companies, Government appointed Directors have been in a majority in the Board of Directors only in four companies.

The "take-over" of the management of industrial units is a matter which falls within the ambit of the Industries (Development and Regulation) Act, 1951, administered by the Ministry of Industry.

Cases pending in Madhya Pradesh High Court

4301. SHRI DILEEP SINGH BHURIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of cases (criminal, civil and election writ petitions) pending in the Madhya Pradesh High Court as on 30th June, 1980 and the steps so far taken by Government to expedite the disposal of the pending cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): According to the information furnished by the Madhya

Pradesh High Court, the number of cases pending in that High Court as on 31-12-1979 is as follows:—

(1) Criminal	7899
(2) Civil (excluding election petition)	19,796
(3) Election petition	1

The requisite information as on 30th June, 1980 is not available at present.

A statement listing some steps taken over a period of time or are being taken to expedite disposal of pending cases is attached.

Statement

The following steps have been taken or are being taken for speedy disposal of cases and thus reducing pendency:—

(i) The Code of Civil Procedure was amended in 1976 with a view to abolishing the Revisional and Letters Patent jurisdiction of the High Courts and to restrict Second Appeals to cases where the High Court certifies that the case involves a substantial question of Law.

(ii) A new Code of Criminal Procedure based on the recommendations of the Law Commission was enacted in 1973 and amended in 1978.

(iii) During the last three years, i.e. since 1-4-1977, six more posts of Judges were created in the Madhya Pradesh High Court with effect from the dates they are filled up.

(iv) Efforts are being made to fill vacancies.

(v) The Madhya Pradesh High Court have also intimated that:—

(a) the High Court utilised summer vacations of 1978 and 1979 to expedite disposal of criminal appeals on a large scale;

(b) High Court Rules have been amended whereby sizable number of matters, which were earlier heard and decided by a Division Bench of two Judges, are to be

heard and decided by single Bench;

(c) cases of the same nature or involving similar points are being clubbed so that with one judgement the whole group is disposed of;

(d) the High Court is dispensing with paper books in suitable Cases to expedite disposal;

(e) Judges are being sent from principal seat to the Bench courts from time to time to dispose of old cases;

(f) the High Court is giving top priority to disposal of Jail appeals.

Cooking Gas Agencies in Madhya Pradesh

4302. SHRI DILEEP SINGH BHURIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of the cooking gas agencies in Madhya Pradesh; and

(b) how many cooking gas agencies have been allotted in Madhya Pradesh to the Scheduled Tribe persons and are proposed to be allotted to them in the near future?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The names of cooking gas distributors in Madhya Pradesh are given in the statement enclosed.

(b) None, Sir.

The policy then in force did not provide separate reservation for the persons belonging to Scheduled Tribes community. However, the revised policy guidelines recently evolved provide for proportional representation to Scheduled Tribes within the 25 per cent combined reserved quota for SC/ST in the matter of award of agencies/dealerships.

List of LPG distributors in the State of Madhya Pradesh

INDIAN OIL CORPORATION (IOC)

Sl. No. Name of Distributorships

1. Auto House, Bhopal
2. Dawar Bros, Bhopal
3. J. J. Gas Service, Bhopal
4. Langer Trading Corporation, Ujjain
5. Basant Gas Service, Indore
6. Gas-O-Indane, Indore
7. Lalit Gas Service, Ratlam
8. Jaidka Gas Service, Sagar
9. Gas-O-Mhow, Mhow
10. Satyasheel Gas Service, Damoh
11. Golden Gas Service, Nagada
12. Ajay Gas Service, Hosangabad (since terminated)
13. Gwalior Gas Service, Gwalior
14. Gwalior Whole Sale Con. Co-op. Stores Limited, Gwalior
15. Laxmi Gas Service, Gwalior
16. Marut Gas Agency, Raipur
17. Arvind Gas Agency, Bhilai
18. D. P. Gas Service, Satna
19. Panwar Enterprises, Rewa
20. Choudhry Malik Enterprises, Jabalpur
21. Vaghelas Gas Service, Jabalpur
22. Balaji Gas Company, Bilaspur

BHARAT PETROLEUM CORPORATION (BPC)

23. Bhopal Gas Service, Bhopal
24. Blue Flame Gas Service, Bhopal
25. Modi Gas Service, Indore
26. Anupam Gas Service, Ujjain

HINDUSTAN PETROLEUM CORPORATION (HPC)

27. Parel Investment and Trading Co. Pvt. Ltd. Dhamtari Ltd.